

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD**

Dated : This the 14th day of May 2019

**Contempt Petition No. 330/00022 of 2018
In
Original Application 330/01145 of 2017**

**Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Ashish Kalia, Member – J**

Radha Devi, W/o Late Pancham Gupta, R/o Shiv Shaktipuram Colony, Mahuwaria, Tehsil Road, Mirzapur.

.....Applicant
By Adv: Shri M.K. Srivastava

V E R S U S

1. S.K. Pankaj, Mandal Rail Prabandhak, North Central Railway, Allahabad.
2. Rajesh Kumar, Senior Manager, Punjab National Bank (C.P.P.C.) Central Pension Processing Centre, Allahabad.

.....Respondents
By Adv: Shri P.K. Pandey and Shri Anil Kumar Jaiswal

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member – A

Shri M.K. Srivastava, advocate for the applicant and Shri P.K. Pandey, advocate for the respondents are present.

2. Learned counsel for the respondents clarified the issue raised in order dated 08.04.2019, the applicant had retired in 2001 and as such the enhanced family pension was due to him on that date.
3. We find substance in the compliance affidavit that the order of this Tribunal dated 04.10.2017 has been complied with. The representation of the applicant has been decided and the widow is also getting family pension and even arrears have also been paid to her. In case there is any further grievance, the applicant may move fresh OA.
4. In view of the above the present contempt petition is dismissed. Notices issued to the respondents are discharged.

/pc/

**(Ashish Kalia)
Member – J**

**(Ajanta Dayalan)
Member – A**